IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPALBENCH
CP 242/94 in OA 325/88

New Delhi, this 1814 day of January, 1995

Hon'ble Shri S.C. Mathur, Chairman Hon'ble Shri P.T.Thiruvengadam, Member(A)

- Shri T.R. Seth
   s/o Shri G.R. Seth
   1074, Laxmi Bai Nagar
   New Delni-23
- 2. Shri V.F. Srivastava s/o late Shri N.F. Srivastava 866, F Type, Timarpur Delhi-54
- 3. Shri R.L. Adlakha s/o late Shri Ram Chand Adlakha 18/24/1/, Old Gob&ndpuri Delhi-54
- 4. Shri R.S. Sharma s/o late Shri Bankey Lal Sharma H.No.72-KG-9, Vikaspuri New Delhi

. Applicants

Shri B.S. Charya, Advocate

Versus

- 1. Dr. Suresh Prakash Director, Health Service Dte. of Health & Family Welfare NUT of Delhi Saraswathi Bhawan E-Block, Connaught Place New Delhi
- Shri P.P. Chauhan Chief Secretary Delhi Administration NCT of Delhi
   Sham Nath Marg, Delhi
- 3. Shri V.K. Shunglu Secretary Min. of Health & Family Welfare Nirman Bhawan, New Delhi

Respondents

Smt. Avnish Ahlawat, Counsel for the Respondents

## ORDER

(By Shri P.T.Thiruvengadam, Member(A)

This CP has been filed for initiating contempt proceedings against the respondents for not obeying the directions contained in the order dated 30.7.91 in OA 325/88. The relevant direction in this Order

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is to the effect that the respondents were directed to dispose of the representation of the applicants regarding the pay scale and cadre, within four months.

2. MP 3144/91 was filed for clarification of the above order. This MP was disposed of on 15.3.94 with the following observation:

"...The correct way of interpretting the judgement is not only to apply its language mechanically but also to read the same in the context of the grievance made in a particular matter and the ultimate prayer made therein..."

- The learned counsel for the applicants stated that the grievance relates, to \*\*\* two aspects, namely improvement in pay scale and provision of promotional avenue by encadering the posts occupied by the applicants.
- 4. We will take up the issue regarding provision of promotional avenue first. The encadrement prayed for is with a view to club the posts of Health Education Extension Officer(HEEO)/Social Science Instructor (SoI) alongwith the regular cadre posts so that the current posts available in the higher level regular cadre posts could be made available to the applicants too. It is admitted that the posts of HEEO/SSI are not included in the feeder categories for the higher posts in any cadre.
- attempt was made to include the posts of HEEO/SSI as feeder posts for further promotion to the posts of Superintendent of Home. If such inclusion in the feeder cadres for Suprintendent of Home had Senior been done, further promotion to the post of/Superintendent of Home etc. would have been made available to the applicants. However, the UPSC did not





approve the proposal for including the posts of HEEO/SSI as feeder posts for consideration for promotion to the post of Superintendent of Home. UPSC has withheld its approval because the posts of HEEO/SSI belong to a department different from the department controlling the post of Superintendent of Home.

- 6. We note that the post of Superintendent of a Home is Group 8 Post and any change in the method of recruitment like expanding the number of feeder categories requires the consent of the UPSC. We do not think it would be appropriate to interfer with the stand taken by the UPSC which body is expected to take an overall view of the issues raised.
- 7. The learned counsel for the applicant then argued that the above rejection by the UPSC was in the year 1989 and the respondents can not justify their inaction by referring to UPSC again since the orders in OA 325/88 were passed on 30.7.91.

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The respondents then referred to the efforts 8. made by them to provide promotional avenues to the applicants. In December, 1991,/alternative proposal was initiated to include the posts of HEEO/SSI as feeder posts for promotion to the newly created posts of Health Education Officer, Exhibition Officer and Editor. This proposal was vigorously pursued but had to be dropped since the nature of duties attached to the post of applicants was oifferent from the nature of duties to bee performed by the incumbents of the 3 posts newly created. It was argued that sincere efforts were made by the respondents to provide promotional avenues and they can not be charged with xxxe contempt particularly when the direction was only to dispose of the representation,.



- 9. We note that the direction in the orders was only fordisposal of the representation. Such a disposal has been made vide their memorandum dated 21.11.94 attached as Annexure to the second counter affidavit filed by the respondents. We do not see any wilful or intentional disobedience of the orders of this Tribunal. Even where there is disobedience due to some compelling circumstances under which it is not possible for the contemner to comply with the orders of the Court, their Lordships of the Supreme Court have held that the alleged contemner may not be punished (Niaz Ahmed & Ors. Vs. State of Haryana (AT-1994(6)-SC-260). In the case before us, there is not much force for holding that the respondents have committed contempt by not providing promotional avenues.
- 10. Regarding improvement in the pay scale, the memorandum dated 21.11.94 has brought out that in situ promotion is being ordered in favour of three applicants. The fourth applicant does not qualify at this stage for the inclusion in in-situ promotion as per the policy evolved by the Government inits DM dated 13.9.91. He may become eligible for such consideration in due course.
- 11. In the circumstances, we do not find any contempt even with regard to the disposal of the representation on the aspect of pay scale.
- 12. In view of the above, the contempt petition is dismissed. Notice issued to the respondents is recalled. There is no order as to costs.

P.J. Tha

(P.T.Thiruvengadam)
Member (A)

(S.C. Mathur) Chairman